

12.15 hrs.

PUBLIC ACCOUNTS COMMITTEE

**TWENTY-SEVENTH, TWENTY-NINTH AND
FORTY-FIFTH REPORTS**

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the following Reports of the Public Accounts Committee:—

(1) Twenty-seventh Report on paragraph 41 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) relating to Purchase of Fertilisers from Abroad.

(2) Twenty-ninth Report on paragraph 70(i) of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts Volume II, Direct Taxes relating to Incorrect Valuation of Assets.

(3) Forty-fifth Report on paragraph 20(a) of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts Volume II, Direct Taxes relating to Incorrect Grant of Export Incentives.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES**

FIFTH REPORT

SHRI SURAJ BHAN (Ambala): I beg to present the Fifth Report (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board)—Reservations for and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of South Eastern Railway and also award of petty contracts to Scheduled Castes and Scheduled Tribes in the South Eastern Railway.

15. 17 hrs.

**CUSTOMS, CENTRAL EXCISES
AND SALT AND CENTRAL
BOARDS OF REVENUE (AMEND-
MENT) BILL***

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
SATISH AGRAWAL)**: I beg to move for leave to introduce a Bill to provide for certain amendments to the Customs Act, 1962, the Central Excises and Salt Act, 1944 and the Central Boards of Revenue Act, 1963.

SHRI VAYALAR RAVI (Chirayinkil): The hon. Minister has also circulated a statement regarding the urgency of the Bill being placed before the House in this session itself.

It is true that it has to come into force by 2nd January, but that is no reason for urgency. The Minister is expected to know that this House may adjourn by the 23rd. The session began one month ago, and if it was urgent, he should have introduced it a week ago.

You have taken the House casually. You merely send a letter to the Speaker requesting exemption from Directions 19A and B and you think you can put it through. It is an example of the callous indifference shown to the House by this Ministry. You should know that the House will have to go into it thoroughly.

The hon. Minister has said in the statement:

“The changes are mostly of a technical nature seeking to define or re-define clearly the scope of the various heads”.